

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 418
IA/3198/ND/2021
in IB/722/ND/2020

IN THE MATTER OF:

Tata Capital Financial Services Limited	...	Applicant
Versus		
Bhavnes Kanwar	...	Respondent

Under Section 95 (1) of IBC, 2016

Order delivered on 07.06.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Ms. Ekta Bhasin, Ms. Aastha Trivedi, Mr. Sanidhya Sonthalia, Advs.
For the RP	: Mr. Rajesh Ramnani for RP
For the Respondent	: Mr. Dig Vijay, Proxy Counsel

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant is present. The RP in person is present. Proxy Counsel on behalf of the Respondent is present through VC and seeks some time to argue the matter. This matter is pending since 2021. List the matter on **01.07.2024**.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)